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In the Central Administrative Tribunal
Principal Bench: New Delhi

1. OA No.1793/87 Date of decision: 11.11.1992.

Shri K.M.R. Pillai ...Petitioner

Versus

Union of India through Secretary,
Ministry of Labour, Sharam Shakti
Bhavan, Rafi Marg, New Delhi &
others. ...Respondents

2. OA 1229/87

Shri J. Venketaraman ...Petitioner

Versus

Union of India & Others ...Respondents

3. OA 1438/87

Bhola Nath Chatterjee ...Petitioner

Versus

Union of India & Others ...Respondents

4. OA 1726/87

Kanahaiya Lal Khushwaha ...Petitioner

Versus

Union of India & Others ...Respondents

5. OA 1791/87

S.N. Mukerjee ...Petitioner

Versus

Union of India & Others ...Respondents

6. OA 1792/87

Mohan Lal ...Petitioner

Versus

Union of India & Others

7. OA 1794/87

P. Raghwan ...Petitioner

Versus

Union of India & Others ...Respondents

8. OA 1795/87

Govind Ram ...Petitioner

Versus

✓ Union of India & Others ...Respondents

9. OA 1796/87

... Petitioner
S. L. R. Wagle ... Respondents
... Versus
... Respondents
Union of India & Others

10. OA 921/88

... Petitioner
H. S. Suhjan ... Respondents
... Versus
... Respondents
Union of India & Others

11. OA 922/88
... Petitioner
S. B. Singh ... Respondents
... Versus
Union of India & Others

12. OA 923/88
... Petitioner
A. Banerjee

... Versus
... Respondents
Union of India & Others

13. OA 924/88
... Petitioner
Gopal Jind ... Respondents

... Versus
... Respondents
Union of India & Others

14. OA 1180/89

... Petitioner
Suraj Ram

... Versus

... Respondents
Union of India & Others

15. OA 1181/89

... Petitioner
S. B. Choudhary

... Versus

... Respondents
Union of India & Others

16. OA 1182/89

... Petitioner
A. K. Choudhary

... Versus

... Respondents
Union of India & Others

... Coram:-

The Hon'ble Mr. Justice V. S. Malimath, Chairman
The Hon'ble Mr. I. K. Rasgotra, Member (A)

For the petitioners Shri P.T.S. Murthy, Counsel.

For the respondents Shri V.S.R. Krishna, proxy counsel for Shri M.L. Verma, Counsel.

Judgement(Oral)

(Hon'ble Mr. Justice V.S. Malimath, Chairman)

All these cases are fully covered by the judgement which we rendered on 09.11.1992 in OA No.920/87 and connected cases. It, therefore, follows that the same directions, as we have issued in that batch of cases, should be issued in these cases as well.

2. Following the decision rendered in OA No.920/87 and connected cases dated 09.11.1992 between Shri Vyas Rai Vs. Union of India & Others we dispose of these cases with the following directions:-

- i) The respondents shall ascertain the vacancies on year-wise basis upto the date of coming into force of the 1984 rules.
- ii) After ascertaining the vacancies in that manner occurring upto the date of coming into force of the 1984 rules the said vacancies shall be filled up in accordance with the 1958 rules.
- iii) The cases of the petitioners who are within the zone of consideration should be considered for that purpose. If on consideration

of their cases in accordance with the 1958
rules, they are entitled to be promoted on a
regular basis in vacancies occurring before
the coming into force of the 1984 rules, they
shall be given deemed dates of promotion and
all consequential benefits flowing from such
action.

iv) So far as the vacancies occurring after the
1984 rules are concerned, the respondents
shall take steps to fill up the vacancies
in accordance with the 1984 rules. Such of
the petitioners who do not get regular
promotion in accordance with the 1958 rules
and have continued in service, their cases
shall be considered, if they come within the
zone of consideration in accordance with the
1984 rules and if they are found fit and
suitable, they shall be given deemed date(s)
of promotion and consequential benefits
flowing therefrom.

v) Having regard to the circumstances and the
fact that the petitioners have continued to
remain on ad hoc basis all these years we
consider it appropriate to direct that none
of the petitioners shall be reverted until
action is taken as aforesaid.

3. With these directions all these Applications

stand disposed of. No costs.

4. Let a copy of this judgement be placed in the
case file of all the Applications, listed together.

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(I.K. RASGOTRA)
MEMBER(A)

(V.S. MALIMATH)
CHAIRMAN

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Court Officer
Central Administrative Tribunal

No. 3000, Sector 62, A-10, Principal Bench, New Delhi
Faridkot House, 2nd Floor, Copernicus Marg,

Delhi-110062. Tel. 24321211, 24321212, 24321213.

For the Chairman and Members of the Tribunal.

For the Court Officer and other officials of the Tribunal.

For the Legal Advisor and other officials of the Tribunal.

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